

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE**

**LOK SABHA  
UNSTARRED QUESTION NO.1822  
TO BE ANSWERED ON FRIDAY, THE 10<sup>TH</sup> MARCH, 2017  
PHALGUNA 19, 1938 (SAKA)  
NON-DISBURSEMENT OF IT AND ADVANCE TAX AMOUNTS**

**1822: DR. KIRIT SOMAIYA:**

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Government is aware that some companies operating in the media sector have not submitted the fund collected by them towards income tax/advance tax deduction from its employees;*
- (b) if so, the details thereof;*
- (c) whether the Government has received complaint in this regard from people's representative;*
- (d) if so, the details thereof; and*
- (e) the action taken by the Government against these companies to recover the amount?*

**ANSWER  
MINISTER OF STATE FOR FINANCE  
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (e): Whenever complaints against companies on non-deposit of tax deducted from salaries of their employees are received from people's representatives or others, appropriate action as per provisions of the Income-tax Act, 1961 is taken. Sector-wise details of such companies and record of action taken against them are not maintained centrally.

Further, disclosure of information regarding specific taxpayers is prohibited except as provided under section 138 of the Income-tax Act, 1961.

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